

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. \*143**

**TO BE ANSWERED ON THE 12<sup>TH</sup> MARCH, 2025/ PHALGUNA 21, 1946 (SAKA)**

**COMPREHENSIVE REGULATORY FRAMEWORK ON BETTING AND  
GAMBLING**

**\*143 SHRI A. D. SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether given the growing popularity and concerns of online gambling, there has been demand that Government should establish a comprehensive regulatory framework that addresses various aspects, including licensing requirements, player protection measures, responsible gambling provisions and taxation regulating betting and gambling with safeguards against betting and gambling;**

**(b) whether Government is taking action to bring a comprehensive law on the subject;**

**(c) if so, by when; and**

**(d) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) to (d): A statement is laid on the Table of the House.**

**STATEMENT IN REPLY TO PARTS (a) to (d) OF THE RAJYA SABHA  
STARRED QUESTION NO. \*143 TO BE ANSWERED ON 12.03.2025.**

**“Betting and gambling” is entry 34 in the State List of the Seventh Schedule to the Constitution. Therefore, as per the provisions of article 246 read with article 162 of the Constitution, State Legislatures have power to legislate on matters related to betting and gambling. Further ‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including for action on illegal betting and gambling through their Law Enforcement Agencies (LEAs). Accordingly, State police departments take preventive and penal action as per law in respect of illegal betting and gambling.**

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